The 26th April, 1994

Mec No. LGL. 84/93/19. The following Act of the Assam Legillative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XII OF 1994

(Received the assent of the Governor on 22nd April, 1994) THE ASSAM LIQUOR PROHIBITION (AMENDMENT)

HE ASSAM GAN, 1991, TOA ANG PROHIBITION

MA ACT, 1994 ACT

to amend the Assam Liquor Prohibition Act, 1952.

Whereas it is expedient further to amend the Assam Liquor Prohibition Act. 1952, hereinafter called the principal Act. in the manner hereinafter appearing;

It is hereby enacted in the Forty-fifth Year of the Republic of India as follows:-

1. (1). This Act may be called the Short title extent and Assam Liquor Prohibition (Amendment) commence Act, 1994.

(2). It shall have the like extent as the principal Act.

mazz (3). It shall come into force at once. 2. In the principal Act, in Section 2, in Am-ndment sub-section (2), for the words, "State Pro-hibition Council", the words, "State Anti-Drug and Prohibition Council" shall be

substituted. 2003. In the principal Act, in Section-17, Amend- 121, sub-section (1), (2), (3) and (4) for the Section-17 words, "State Prohibition Council", the words, "State Anti-Drug and Prohibition Council" shall be substituted.

> M. K. DEKA, Joint Secretary to the Govt. of Assam Legislative Department.

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